

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-121(PB)/2018**

**IN THE MATTER OF:**

M/s. Sai Structwel Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Centurain Park Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.03.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Petitioner/Applicant : Mr. Navdeep Jain, Adv.

For the Respondent : Mr. Alok Aggarwal, Ms. Rati Tandon, Advocates

**ORDER**

Copy of the paper book shall be handed over during the course of the day to the Counsel for the respondent.

Reply, if any, be filed on or before the adjourned date with a copy in advance to the Counsel for the applicant.

List for further consideration on 3<sup>rd</sup> April, 2018.

-Sd-

**(M.M.KUMAR)**  
**PRESIDENT**

-Sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**